GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:1320 ANSWERED ON:02.08.2010 AMENDMENT IN CHILD LABOUR LAW Hegde Shri Anant Kumar;Singh Shri Rajiv Ranjan (Lalan)

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is need to amend the Child Labour (Prohibition and Regulation) Act, 1986 in order to fully comply with the laws related to the 'Right to Education' in the country;
- (b) if so, the details thereof alongwith the reaction of the Union Government thereto; and
- (c) the steps taken by the Union Government in this regard?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

- (a): No, Madam.
- (b) & (c): Does not arise.